

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

ORIGINAL APPLICATION NO. 226 OF 2021

IN THE MATTER OF:

Gollapalli Bhaskar Reddy,
S/o Late G. Narayana Reddy,
Aged about 60 years, R/o D.No. 26-4-1198 A,
R.P.G.T. Colony, Hindupur – 515 201
Ph: 9108901769,
Email : bhaskareddy87030@gmail.com

.....Applicant

-vs-

TheState of Andhra Pradesh,
RepbyitsChiefSecretary,
Secretariat, Velagapudi,
GunturDistrict, AndhraPradesh-522237
Ph:0863-2441024, Email: cs@ap.gov.in
and 4 others

COUNTER AFFIDAVIT FILED BY THE 3rd RESPONDENT

Date-24-12-2021



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu,
Chennai – 600 094. Mobile: 98407 98460 / 6383121322

COUNSEL FOR 3rd RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

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Rep by its Chief Secretary,
Secretariat, Velagapudi,
Guntur District, Andhra Pradesh-522237
Ph:0863-2441024, Email:cs@ap.gov.in and 5 others.

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It is certified that all the documents contained in the above annexure are true copies.

Date: 14.12.2021

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT
CHENNAI

ORIGINAL APPLICATION NO. 226 OF 2021

IN THE MATTER OF:

Gollapalli Bhaskar Reddy,
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Aged about 60 years, R/o D.No. 26-4-1198 A,
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-vs-

1) The State of Andhra Pradesh,
Rep by its Chief Secretary,
Secretariat, Velagapudi,
Guntur District, Andhra Pradesh-522237
Ph:0863-2441024, Email:cs@ap.gov.in

2) The State of Andhra Pradesh,
Rep by its Principal Secretary,
Environment & Forests,
Secretariat, Velagapudi,
Guntur District, A.P-522237
Ph:0863-2444438, Email:splcs_efst@ap.gov.in

3) The District Collector,
Collectorate, Ananthapuramu District,
Andhra Pradesh-515001
Ph:949318880, Email:collector_antp@ap.gov.in

4) The District Forest Officer,
Ananthapuramu District,
Andhra Pradesh-515001
Ph:9440810112, Email:dfoantp@gamil.com

5) The Union of India,
Rep by its Secretary,
Ministry of Environment & Forest,
Jor bagh, Lodhi Colony, New Delhi -110003
Email: secy-moef@nic.in

6) The Agro Corporation Landbase Pvt Ltd.,
C/o Ayan Nagpal,
Rep by Sri L.S Nowshad,
Lepakshi Village & Mandal,
Ananthapuramu District- 515331,
Corporate Office At: No. 90,
Bellary Road, NH-44, Byatarayanapura,
Bengaluru-560092,
Ph: 9555261111.
Email : info@agrpcorpglobal.com.

... Respondents

COUNTER AFFIDAVIT FILED BY THE 3RD RESPONDENT

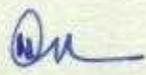
I, Ms. Nagalakshmi.S, I.A.S., D/o S.Selvarajan, age 32 years, working as District Collector, Ananthapuramu District, do hereby solemnly affirm and sincerely state as follows;

1. I am the deponent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application, as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. It is submitted that, the Sub Collector, Penukonda has submitted report vide Rc.No.2609/2021/K, dated: 10.12.2021 stating that the Tahsildar, Lepakshi has conducted discrete enquiry on the following points;
 - a) Classification of lands in Sy.Nos.427-1, 432-1, 432-2 & 427-3 of Lepakshi Village and Mandal as per the village accounts. (History from 1929 to till date)
 - b) If the lands are assigned/patta lands, details of assignees/pattadars.
 - c) Details of persons, who planted Tamarind saplings in the above Sy.Nos. and the year of plantation.
 - d) Present status of the lands.
4. It is submitted that the Tahsildar, Lepakshi has personally inspected the land in Sy.Nos.427-1, 432-1, 432-2 & 427-3 of Lepakshi village of Lepakshi Mandal on 23.11.2021 along with village Revenue Officer and Licensed Surveyor. The lands are situated to Eastern side of Lepakshi Village and nearer to Somireddypalli village of Lepakshi Mandal. The said lands are of mixed soil and not in cultivation since 20 years.

a) Sy.No 427-1 Ext. 1.06 Acres:

The land in Sy.No. 427-1 measuring an extent of 1.06 Acres is classified as G.P (Thopu) as per RSR. Later, the lands were transferred from Thopu to AW in the year 1934 vide C.A.Dis.No.963/34, dated:07.03.1934 and the same has been **assigned** infavour of one Abdul Saheb gari yakoob sab vide D.A.R.Dis.No.117/43, dated: 26.08.1935. At present the said land is kept waste.


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Collectorate
Ananthapuramu.


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The legal-heirs of assignee has sold away an extent of land 0.53 Acres to T.V. Ratnamma W/o Reddappa and remaining extent i.e., 0.53 Acres stands in the name of assignee legal-heir i.e., Noushad S/o Iqbal saheb. There exist 55 Tamarind saplings and 2 Wood apple trees in the above lands. One bore well exists in Sy.No.427-1 extent 0.53 Acres. A block top road exists in the Sy.No 427-1 extent 0.53 Acres, which is passing from Lepakshi - Chilamathuru main road to Somireddypalli Road.

b) Sy.No 432-1 Ext. 2.18 Acres:

The land in Sy.No.432-1 measuring an extent of 2.18 Acres is classified as G.P (Thopu) as per RSR. Later, the lands transferred **from Thopu to AW** in the year 1934 vide C.A.DisNo.963/34, dated:07.03.1934 and the same has been **assigned** infavour of one Abdul Saheb gari yakoob sab vide D.A.R.Dis.No.117/43, dated: 26.08.1935. At present the said land is kept waste.

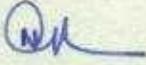
c) Sy.No 432-2 Ext. 11.16 Acres:

The land in Sy.No.432-2 measuring an extent of 11.16 Acres is classified as **patta land** and stands in the name of Abdul saheb gari yakoob saheb as per RSR vide kulam No.406 of Lepakshi village and Mandal. The legal heirs of Abdul yakoob sahib have sold away lands in Sy.No 432-2 to M/s Agro Crop lands base Pvt. Ltd. At present the lands are kept waste and are under possession of M/s Agro Crop lands base Pvt. Ltd. The purchaser of the land has laid fencing to the said lands.

d) Sy.No 427-3 Ext. 2.56 Acres:

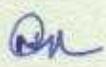
The land in Sy.No.427-3 ext 2.56 Acres is classified as **patta land** and stands in the name of Abdul saheb gari yakoob saheb as per RSR vide kulam No.406 of Lepakshi village and Mandal. The legal heirs of Abdul yakoob sahib have sold away lands in Sy.No.427-3 to M/s Agro Crop lands base Pvt. Ltd. At present the lands are kept waste and are under possession of M/s Agro Crop lands base Pvt. Ltd. The purchaser of the land has laid fencing to the said lands.


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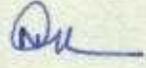
5. It is submitted that as per the report of the Sub Collector, Penukonda, there exists 226 Tamarind saplings in the above land in Sy.Nos.432-2 & 427-3. And no information is available regarding the year of plantation of said Tamarind saplings and names of the persons, who planted Tamarind saplings in the above Sy.Nos.
6. It is submitted that the land in Sy. Nos. 427-1 Ext.1.06 Acres and Sy.No.432-1 Ext 2.18 Acres of Lepakshi Village and Mandal are **assigned lands** and assigned infavour of one Abdul Saheb gari yakoob sab. And lands in Sy.Nos.432-2 Ext. 11.16 Acres and 427-3 extent 2.56 Acres are **patta lands** and stands in the name of Abdul saheb gari yakoob saheb. As verified from the adangals in respect of above Sy.Nos. of Lepakshi Village and Mandal, the said lands are existing in the names of purchasers of the lands.
7. It is submitted that, the land in Sy.No.427-1 and 432-1 are classified as Thopu Poramboke as per RSR and transferred to A.W. and assignments were also made. It is also submitted that, as per G.O.Ms.No.575 Revenue (Assignment-1) Dept., Dated.16.11.2018, Government have issued orders for deletion of Government Lands assigned prior to 18.06.1954 from the purview of Section - 22A of Registration Act, 1908. The land in Sy.No.432-2 is classified as (G.D.) Patta Land as per RSR.
8. It is submitted that, the District Forest Officer, Ananthapuramu in Rc.No.1505/2021/G8 Dated.11.12.2021 has reported that, Sri Ayan Nagpal, M/s Agro Corporation Land base Pvt. Ltd., Lepakshi (V) & (M) has submitted an application for trimming, pruning and removal of some trees in Sy.Nos. 432-2, 427-3 of Lepakshi (V & M), Ananthapuram District and in Sy.Nos.432-1, 427-1 belonging to Sri L.S.Nowshad for development of vegetable garden and for agriculture.
9. It is submitted that the Accordingly the respondent 4 i.e., Dist. Forest Officer, Ananthapur had issued tree cutting permission with a valid period upto 24.10.2021 in Rc.No.1505/2021/G8 dated.08.10.2021, duly following the procedure given by the Principal Chief Conservator of Forests, A.P. and there was no violation as alleged by the applicant.


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10. It is submitted that One Sri Gollapalli Bhaskar Reddy, S/o Late G. Narayana Reddy, R/o Hindupur has approached the Hon'ble NGT, (S.Z), Chennai challenging the legality and validity of orders issued by the 4th respondent vide Rc. No. 1505/2021/G8, dated 08.10.2021 and seeking appropriate direction to stop the orders dated:08.10.2021 issued by the District Forest Officer, Ananthapuramu.
11. It is submitted that as per the oral instructions given by the Hon'ble Tribunal to the Forest Department, no further extension of felling permission has been given to Sri Ayan Nagpal, M/s Agrocorp Lands base Pvt. Ltd. The owner of the land cut only 22 tamarind trees. Subsequently the owner of the land had made an application dated 24.10.2021 to the District Forest Officer that he could not cut the trees within the stipulated time of 15 days due to heavy rains. But no such extension was given. In the light of the orders issued by the Hon'ble NGT on 24.11.2021 the "Status Quo" to the present tree cover in the property is being maintained. The matter has also been informed to the land owner that considering the urgency of the matter the Hon'ble Court felt that it is appropriate to grant an Interim Orders directing "Status quo" as on today regarding cutting of trees has to be maintained by the parties at least next hearing date
12. It is submitted that the Forest Conservation Act, 1980 was enacted with a view the check further deforestation which ultimately results in ecological in balance, and therefore the provisions made therein for the conservation of forests and fore matters connected theirwith, are applied to all forests irrespective of the nature of ownership or classification thereof. And subsequently the instructions issued by the Principal Chief Conservation of Forests in Rc.No.5357/2003/F5, dated.22.04.2006 are also followed regarding procedure in dealing with patta cases and issuing of transit permits for the transportation of Timber and other produce from the patta land to outside.
13. It is submitted that, in response to the allegations made in the application regarding the policy decision, implementation carried out by the Government and also status of the land, total extent of the land and applicability of the decision of Hon'ble Supreme Court in **T.N. Godavarman Thirumulpad** the following information is submitted for perusal and consideration.


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14. It is submitted that an expert committee was constituted under the G.O.Ms.No.1, EFS & T (For.1) Dept., Dated.10.01.1997 to examine the issues raised by the Hon'ble Supreme Court in **T.N. Godavarman Thirumulpad** case and the committee has submitted its final report on 27.12.1997. The Committee were directed to go into various important aspects of identification of ...

- a) **Areas which are "Forests" irrespective of whether they are so notified, recommended are classified under any law and irrespective of ownership of the land of such forest.**
- b) **Areas which were earlier forest but stand degraded, denuded, or cleared and**
- c) **Areas covered by plantations belonging to the Government or Private Persons.**

15. It is submitted that the Committee in its final report has followed the action taken report by the Principal Chief Conservator of Forests and also other field officers and submitted the final report as per the Government Orders. The gist of the final report in respect of Item No. (a) and (c) above are as follows;

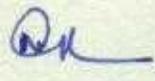
- a) **Areas which are "Forests" irrespective of whether they are so notified, recommended are classified under any law and irrespective of ownership of the land of such forest.**

The Committee has recommended that, the existing procedure adopted in the State definition of "forest" as per the Forest (Conservation) Act, 1980 should be continued and all the Private land bearing natural tree growth of more than 0.40 density and having an extent of 10 hectares shall be treated as forests, in terms of definition of forests as defined in the Forest Act.

In the present case, the tree growth in question is not "natural tree growth", but a plantation. Similarly, the total area is less than 10 hectares, so it is very clear the tree cover in question does not come under the definition of "Forests".

- c) **Areas covered by plantations belonging to the Government or Private persons.**


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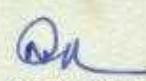

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It is submitted that, the Committee reiterates its earlier recommendations that under no circumstances, the present activity of planting by farmers outside the R.F. should be discouraged by any changes to be made in the definition on "Forests". This will have counterproductive effect, as more forest raised outside the R.F will help in better protection of the degraded forests. The Committee suggests that the private plantations should not be subjected to any restrictions as per the law or definition of the forests. Any such measures will dampen the initiative taken by the farmers who are taking in big way for tree planting outside the R.F. Area.

It is submitted that, the committee opined that plantation or growing up any trees by either Government or by any private persons to be identified as plantation only and should not be treated as "Forest" in terms of any definition under Forest (Conservation) Act, 1980.

16. It is submitted that as per the report of the Sub Collector, Penukonda in Rc.No.2609/2021/K, Dated.23.11.2021 it is clear that the Sy.Nos. 427-3 & Sy.No.432-2 are patta lands from the beginning and the Sy.No.427-1 and 432-1 are assigned lands which were G.P. (Thopu) before 1934 and transferred from Thopu to A.W. in 1934. Further, felling permission is allowed in Sy.No.427-3 and Sy.No.432-2 and only trimming permission was given in Sy.No.427-1 and 432-1 which has a total area of only 2.69 acres. No information is available regarding who planted tamarind saplings in the above Sy.Nos. and date of plantations and year plantations are not available as per record.
17. It is submitted that the nearest Vana Samrakshana Samathi (VSSs) i.e., Adepali VSS has given resolution dated.02.12.2021 that the VSS members have not done any plantation in Sy.No.432-1, 427-1, 427-3 and 432-2.
18. It is submitted that as per final report of the committee all private land bearing natural tree growth more than 0.40 densities and having an extent of 10 Hector shall be treated as forest, in terms of definition of forests as depend in the Forest Act. But total extent of these four Survey Numbers is less than 10 hector and it is not natural growth but a tamarind plantation probably by the pattadars. Hence the land in question does not come under the definition of forests.


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19. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No. 226 of the 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Ananthapuramu
District Andhra Pradesh on
this the 14th day of December, 2021
and signed his name
in my presence

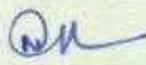

BEFORE ME
District Collector
ANANTAPURAMU.

Advocate Ananthapuramu

VERIFICATION

I, Ms. Nagalakshmi.S, I.A.S., D/o S.Selvarajan, age 32 years, working as District Collector, Ananthapuramu District, do hereby declare that what is stated in the above paragraphs are true to the best of my knowledge, belief and information and the contents of the same are believed to be true.

Hence, verified on this 14th day of December, 2021.


DEPONENT
District Collector
ANANTAPURAMU.

//REVENUE DEPARTMENT//

From
Sri M. Naveen I.A.S.,
Sub-Collector
Penukonda.

To
The District Collector,
Ananthapuramu.

Rc.No.2609/2021/K, dated.10.12.2021

Madam,

Sub: **Court Cases** - Penukonda Division - Lepakshi Mandal - Lepakshi Village - O.A.No.226 of 2021 filed by Sri Gollapalli Bhaskar Reddy, Hindupur before the National Green Tribunal, South Zone, Chennai with regard to planting of Tamarind saplings in assigned lands in Sy.Nos.427-1, 432-1, 432-2 & 427-3 of Lepakshi Village and Mandal - Detailed Report submitted - Regarding.

Ref: 1. O.A.No.226 of 2021 filed by Sri Gollapalli Bhaskar Reddy, Hindupur before the National Green Tribunal, South Zone, Chennai
2. This Office Rc.No.2609/2021/K, dated.22.11.2021
3. The Tahsildar, Lepakshi report, dated.23.11.2021
4. Message received from Collectorate on 10.12.2021

I invite kind attention to the references cited. I submit that, in the reference 1st cited, one Sri Gollapalli Bhaskar Reddy, resident of Hindupur has filed an O.A.No.226 of 2021 before the National Green Tribunal, South Zone, Chennai stating that, around 15 to 20 years back some 500 Tamarind saplings were planted in assigned lands in Sy.Nos.427-1, 432-1, 432-2 & 427-3 of Lepakshi Village and Mandal and the said Sy.Nos. were noted in Revenue Records as Chintha Thopu (Tamarind Forest).

In this connection, I submit that, in the reference 2nd cited, the Tahsildar, Lepakshi has been directed to conduct a discrete enquiry and submit a detailed report on the following.

1. Classification of lands in Sy.Nos.427-1, 432-1, 432-2 & 427-3 of Lepakshi Village and Mandal as per the village accounts. (History from 1929 to present)
2. If the lands are assigned/patta lands, details of assignees/pattadars.
3. Details of persons, who planted Tamarind saplings in the above Sy.Nos. and the year of plantation.
4. Present status of the lands.

In the reference 3rd cited, the Tahsildar, Lepakshi has submitted a report stating that, he has personally inspected the land in Sy.Nos.427-1, 432-1, 432-2 & 427-3 of Lepakshi village of Lepakshi Mandal on 23.11.2021 along with village Revenue Officer and Licensed Surveyor. The lands are situated to Eastern side of Lepakshi Village and nearer to Somireddypalli village of Lepakshi Mandal. The said lands are of mixed soil and not in cultivation since 20 years.

1. Sy.No 427-1 Ext. 1.06 Acres:

The land in Sy.No 427-1 measuring an extent of 1.06 Acres is classified as G.P (Thopu) as per RSR. Later, the lands transferred from Thopu to AW in the year 1934 vide C.A.Dis No.963/34, dated:07.03.1934 and the same has been assigned in favour of one Abdul Saheb gari yakoob sab vide D.A.R.Dis. No. 117/43, dated: 26.08.1935. At present the said land is kept waste.

The legal-heirs of assignee has sold away an extent of land 0.53 Acres to T.V. Ratnamma W/o Reddappa and remaining extent i.e., 0.53 Acres stands in the name of assignee legal-heir i.e., Noushad S/o Iqbal saheb. There exist 55 Tamarind saplings and 2 Wood apple trees in the above lands. One bore well exist in Sy. No 427-1 extent 0.53 Acres. A block top road exists in the Sy. No 427-1 extent 0.53 Acres, which is passing from Lepakshi - Chilamathuru main road to Somireddy palli Road.

2. Sy.No 432-1 Ext. 2.18 Acres:

The land in Sy.No. 432-1 measuring an extent of 2.18 Acres is classified as G.P (Thopu) as per RSR. Later, the lands transferred from Thopu to AW in the year 1934 vide C.A.Dis No.963/34, dated:07.03.1934 and the same has been assigned in favour of one Abdul Saheb gari yakoob sab vide D.A.R.Dis. No. 117/43, dated: 26.08.1935. At present the said land is kept waste.

3. Sy.No 432-2 Ext. 11.16 Acres:

The land in Sy.No. 432-2 measuring an extent of 11.16 Acres is classified as patta land and stands in the name of Abdul saheb gari yakoob saheb as per RSR vide kulam no 406 of Lepakshi village and Mandal. The legal heirs of Abdul yakoob saheb have sold away lands in sy. No 432-2 to M/s Agro Crop lands base pvt. Ltd.. At present the lands are kept waste and are under possession of M/s Agro Crop lands base pvt. Ltd. The purchaser of the land has laid fencing to the said lands.

From
Sri. K. Babu,
Tahsildar,
Lepakshi.

To,
The Sub-Collector,
Penukonda.

RC. No. 124/2021/A, dt- 23.11.2021.

Sir,

Sub:- Court Cases - Penukonda Division
Lepakshi Mandal - Lepakshi Village
O.A. No. 226 of 2021 filed by
Sri. Gollapalli Bhaskar Reddy,
Hindupur before the National
Green Tribunal bench at Chennai
with regard to planting of
Tamarind Saplings in assigned lands
in Sy. No. 427-1, 432-1, 432-2 &
427-3 of Lepakshi Village and
Mandal - Report Submitted - Request

Ref:- 1. Sub Collector Penukonda RC. No. 1
2605/2021/K, dt 22.11.2021.
2. The District Forest Officer,
Ananthapuram RC. No. 1580/2021/K
dated. 22.11.2021.

I invite kind attention to the
references cited and I submit the ^{1st cited} ~~1st~~
stated Land in Sy. No. of 427-1, 432-1, 432-2
and 427-3 of Lepakshi village and Lepakshi

Mandal has called for detailed report as
 1/2/11
 one S. G. Bhaskar Reddy of H. N.apur has filed
 an appeal before the National Green Tribunal
 bench at Chennai with regard to planting
 of Terminalia Siplings in said Sy. Nos. of
 Lepakshi village and Mandal.

In this connection It is submitted
 that I have personally inquired into the
 matter and submit my report as follows.

I have personally inspected the land
 in Sy. No. 427-1, 432-1, 427-3 and 432-2 of
 Lepakshi village and Mandal along with
 Village Revenue Officer, Lepakshi and Village
 Surveyor Lepakshi.

The Land in Sy. No. 427-1, 432-1, 432-2
 and 427-3 of Lepakshi village are situated
 to Eastern side of Lepakshi village and near
 to Sami Reddy Pally village of Lepakshi Mandal.

The said lands are in block soil mixed
 with sand, not cultivated since 20 years.

The Lands in Sy. No. 427-1, Ext 1.06 Acres
 and Sy. No. 432-1, Ext 2.16 Acres of Lands
 are classified as G.P. as per RSR.

And the said lands are transferred from
 Topu to A. M. in the year 1934 vide C.A. Dis

963/34 dt- 07.03.1934 and the ^{Some} Said Lands
 were Assigned in favour of Abdul
 Sahib gani Yakoo Sahib vide DAR DIs
 No. 117/43 dt- 26.08.1935. At present
 the Lands are kept Waste. The Land in
 Sy. No. 427-1, Ext- 0.53 Acres ~~and~~ was sold
 away to T.V. Rethamma w/o Reddappa
 and remaining 0.53 Acres stands in the name of
 Sri Nourud d/o Late Iqbal Sahib who is the
 Legal heir. There are 500 Tamarind Saplings
 and 2 Wood Apple Trees existing in Land
 in Sy. Nos. 427-1 and 432-1 (One bore well
 also existing in Sy. No. 427-1). A Black Top
 Road 95 existing in Sy. No. 427-1 Ext-
 0.53 Acres which is passing from Lepakshi
 Chilamattur main Road to Somi Reddy fall
 Village. The Said Lands in Sy. No. 427-1
 and 432-1 stands in the name of Legal
 heirs of Assignee. The Land in Sy. No.
 427-3 and 432-2 Extent 2.56 Acres and
 11.16 Acres are classified as G.D and
 stands in the name of Abdul Sahib gani
 Yakoo Sahib as per RSR vide kulum No.
 406 of Lepakshi village and Muddal.
 The said Lands Sy. 427-3 and 432-2 of
 Lepakshi village was sold away by the

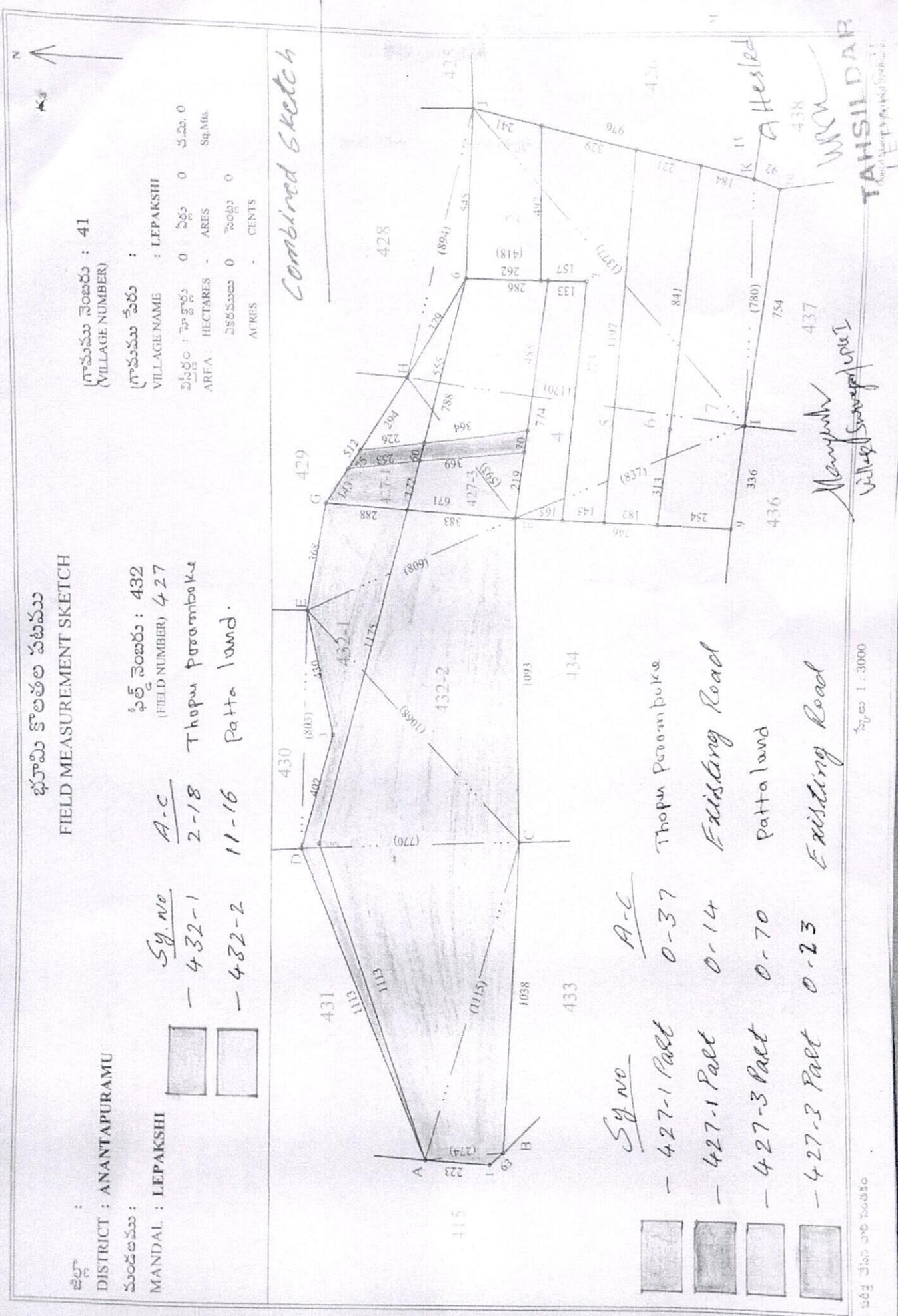
Legal heirs of Abdul ^{1/4} Sahabgari Yakoo Sahab. At present the said lands kept waste and under possession of M/s Agro Crop Land Base Pvt Ltd. The said lands laid fencing by the purchaser i.e. M/s Agro Crop Land Base Pvt Ltd. The legal heirs of Assignee has sold away the assigned land to the said purchaser, and the M/s Agro Crop Land Base Pvt Ltd has laid fencing in sy. No. 427 and 432-1 of Lepakshi village.

It is submitted that I have enquired the legal heirs of Assignee and they stated that they have applied for NOC. i.e. deletion of said sy. nos. i.e. 427-1 and 432-1 in Sec-22A for last 2 years, and awaited for orders. But the purchaser have laid fencing in entire land i.e. 16.96 Acre. And they stated that since 20 years they have not cultivated the said land. And the

In the above circumstances above and this is submitted for kind perusal and taking necessary action in this regard. The entire record along with village Accounts is here with enclose for kind perusal.

KLJ

Yours faithfully
 TAHSILDAR
 LEPAKSHI
 Anantapur Dist (A.P.)
 23/11/2024



గ్రామం: లోపాక్షి
తేదీ: 23/11/2021

వంశ వృక్షము

యనపల్లె సారాన్
Died

కుమారుడు
కొప్పల సారాన్ సారాన్ Died

కుమారుడు
కొప్పల సారాన్ Died

కుమారుడు
మన్మథ సారాన్
alive

కుమారుడు
కొప్పల సారాన్
alive

కుమారుడు
కొప్పల సారాన్
alive

కుమారుడు
కొప్పల సారాన్
died
కుమారుడు
L.S. సోభాణి
alive

కుమారుడు
కొప్పల సారాన్
died

కుమారుడు
కొప్పల సారాన్
died

కుమారుడు
కొప్పల సారాన్
alive

కుమారుడు
కొప్పల సారాన్
alive

కుమారుడు
కొప్పల సారాన్
alive

P.N. S
Village Revenue Officer
Lepakshi (V)
Lepakshi Mandal

WRM 23/11/2021
TAHSHILDAR
LEPAKSHI
Anantapur Dist (A.P.)

(5) నేలమీద సంచారవారి పన్ను విధింపు రీసెటిల్ మెంటు కలమున అప్పుడప్పుడు మార్పుబడుటకు తగియుండవలెను ;

(6) నేల చట్టము ప్రకారము లేదా ఆచారము ప్రకారము చెల్లింపబడవలసిన యావత్తు సామాన్యపు పన్నులను, స్థానిక రేట్లను చెల్లించుటకు లోబడియుండవలెను ; మరియు,

(7) ఈ విధుల ననుసరించి పరిష్కరించబడిన నేలకు హక్కులుగానుండు లేదా దాని గుండా పోవు ఏరులయందును, బాటలయందును, రోడ్లయందును గవర్నమెంటువారికి ప్రస్తుత మున్నట్టియు ఆచారసిద్ధమైనట్టియు హక్కులున్న, సదరు నేలలోగా ఉన్న గనులలోను, రాతి గనుల (క్వారీల)లోను వాటాకు గవర్నమెంటువారికి గల హక్కులను నిలిపిపెట్టుకొనబడుచు న్నవి, మరియు ఈ విధుల ననుసరించి అట్టి నేల పరిష్కరించబడినందువలన అవి యే విధమున గాని బాధి పబడుచుండుటలేదు. ఇంకను, నేల పై భాగముయొక్క భామందుకు అట్టి హక్కులను చెలాయించుటవలన కలుగగల యావత్తు నష్టములకు పరిహారమును చెల్లించుటకు లేదా యిచ్చుటకు లోబడి, మదరాసు ప్రెసిడెన్సీ (గనులను శ్రేణుటకైన) మాన్యుయలుయొక్క 8 వ అధ్యాయముయొక్క 9 వ అనుబంధములోనున్న గనుల కౌలుకు సంబంధించిన మాదిరి సమాన యొక్క 2 వ భాగములో వివరించబడిన ప్రకారము, ఇవిజములను సరిగా పనిచేయుటకు చుటకువచ్చుట, తిరిగి ప్రవేశించుట—ఈ మొదలైనవాటికి పూర్వ సరమైన లోపలికి పోవుట, బండ్ల స్వేచ్ఛ, హక్కు—ఇట్టి ఆధికారములను గవర్నమెంటువారు మైనట్టియు, ధారాళమైనట్టియు చేయవచ్చును. మిషన్లవలన మనుష్యులకుగాని నిలిపియుంచుకొనుచున్నారు.

Ref DA 117/43

R.F. XVIII-B-3-52,211-8-3-42.

NOV 1934

R.F. XVIII-B-33.

3

[చిట్టెలు స్టాండ్లకు అర్హులైన వారి కోసం]

G-1 నమూనా

శాలారా ఆఫీసునుండి దరఖాస్తు రిజిస్టరు నంబరు

ఫసరి

తా పేర్ల కోటిమ యా నా మ సె బు

1-06-2-18 విస్తీర్ణము కలిగినట్టి ఈ 0-40+1-10 చొప్పున వస్తు విధింపబడినట్టి తా పేర్ల గ్రామములోని సర్వే నంబరు 427-1-432 కు నీవు చేసిన దరఖాస్తు విషయమై, ఈ కోటిమ అందజేయబడిన తేదీనుండి ఏడు కోటిలలోగా ఈ కింద వివరింపబడిన ప్రకారము ఈ 1-14-0 ల మొత్తమును యే 0 చొప్పున వడ్డీ డెన్ను సబ్-ట్రెజరీలో ఇరసాలు చేయుటకు లేదా పై మొత్తమునకు గ్రామనాయకునియొక్క రసీదును పంపుటకు నీవు ఇందుమాఅముగా కోరబడుచున్నావు; అట్లు చేయుటకు నీవు తప్పిన యెడల, నీ దరఖాస్తు నిరాకరించబడును :-

చెట్ల కిష్టులు
సర్వేరాళ్ల కిష్టులు
డిమాండ్-కను (గుర్తులు చేయుట) కైన ఫర్ములు
యొక్క కిష్టులు

దా. అ. ప.

1-14-0

1-14-0

శాలారా ఆఫీసు,
నెంబరు 14-11-1934

[Signature]

[Signature]
సహాయకారు, 16/11/34

| | | | |
|------------------------|---------------------------------|--|---|
| కోటిమ అందజేయబడిన తేదీ. | కాట్టి యొక్క సంకేతము లేదా సీల్. | వాట్టి అందుకరానివాడుగా ఉన్న యెడల, పదునై వేలవరకు ఇద్దరు సాక్షుల సంతకము. | గ్రామనాయకుని సంతకముతో కోటిమ తిరిగి శాలారా ఆఫీసుకు పంపబడిన తేదీ. |
| 27/11/34 | <i>[Signature]</i> | | <i>[Signature]</i> 27-11/34 |

యొక్క గ్రామనాయకునిచే ఈ కోటిమ అందుబాటు అయినట్టి, ఒక వారములోగా తిరిగి పంపబడవలెను.

అం నెంబర్ సుకా ఇ లా అంబా
 బు నెంబర్ అంబా రు అంబా
 అంబా కనుక అంబా
 కలుకు అంబా కలుకు కలుకు
 కలుకు కలుకు కలుకు కలుకు
 కలుకు కలుకు కలుకు కలుకు
 కలుకు కలుకు కలుకు కలుకు
 కలుకు కలుకు కలుకు కలుకు

అంబా

22/11/34

అంబా నెంబర్
 1 అంబా
 1 అంబా
 22-11-34

25/11/34

అంబా నెంబర్

22-11-34

DA 117/43

DC 801-140

credited in chek

13

27-11-34

అంబా

అంబా

అంబా

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A-1 ---

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- [1] ...
- [2] ...

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RE-SFTTLEMENT REGISTER
OF THE
VILLAGE OF LEPAKSHI No 41, HINDUPUR TALUK
ANANTAPUR DISTRICT

అదనపు రికార్డుల కమిషన్, హిందూపురం తాలూకా, నెం 41 వ, లెపాక్షి గ్రామం
రీసెట్లమెంట్ పుస్తకం పునరుద్ధరణ రిపోర్టు

INDEX OF COLUMN NUMBERS

Col. No. కలం నెం.

Col No కలం నెం

- 1 Re-survey number and Sub-division రీసర్వే నెంబర్, సబ్ డివిజన్
- 2 Old survey number and letter పాత సర్వే నెంబర్, లెటర్
- 3 Government (G) or Inam (I) సర్కారు లేదా ఇనాం
- 4 Dry (D), Wet (W), Unassessed (U) or Poramboke (P) If wet, source of irrigation and class ప్రకారం, తరం వర్షానికి లేదా పొరంబోకె, వనం అయిన మూలం బయ్యారం, తరం
- 5 If double crop, rate of consolidation or composition ఇరుపోగం అయితే కాంపౌండు లేదా ఇరుపోగం రేటు
- 6 Class and sort of soil భూమి వర్గం, తరం, తరం
- 7 Taram తరం
- 8 Rate per acre ఏకరా 1 కి రేటు
- 9 Extent విస్తీర్ణం
- 10 Assessment అంచనా
- 11 Number of Patta or Inam Title-deed and name of Pattadar or Inamdar పట్టా లేదా ఇనాం టైటిల్ డీడ్ నెంబర్, పట్టాదారు లేదా ఇనాందారు పేరు
- 12 Remarks. మరొక

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|----|--------------|----|---|-----|---|---|---|----------|------------|-----|---------------------------------|
| 1 | 1 | GD | | 7-5 | 7 | 0 | 4 | RA AC RA | 11 56 2 14 | 58 | రిస్కీలు రిస్కీ చూసుము |
| 2 | 1 2A | GD | | 7-5 | 7 | 0 | 4 | 1 86 | 0 7 | 119 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | 2 2B | GD | | 7-5 | 7 | 0 | 4 | 8 2 | 2 6 | | |
| | 3 2C | GD | | 7-5 | 7 | 0 | 4 | 1 29 | 0 5 | 298 | లోతు కంపెనీ గాం లోతు వరస |
| | | | | | | | | 11 17 | 2 12 | | |
| 3 | 1 2/1A | GD | | 7-5 | 7 | 0 | 4 | 1 42 | 0 6 | 119 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | 2 2/1B | GD | | 7-5 | 7 | 0 | 4 | 1 90 | 0 8 | 324 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | 3 2/1C | GD | | 7-5 | 7 | 0 | 4 | 1 36 | 0 5 | | |
| | 4 2/1D, 2/1E | GD | | 7-5 | 7 | 0 | 4 | 1 4 | 0 4 | 238 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | 5 2/1E | GD | | 7-5 | 7 | 0 | 4 | 9 20 | 2 5 | 230 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | 6 3A, 116/1A | GD | | 7-5 | 7 | 0 | 4 | 0 43 | 0 2 | 70 | రిస్కీలు రిస్కీ చూసుము |
| | | | | | | | | 15 41 | 3 14 | | |
| 4 | 3A, B | GD | | 7-5 | 7 | 0 | 4 | 10 76 | 2 11 | 70 | వర |
| 5 | 1 2D | GD | | 7-5 | 7 | 0 | 4 | 1 19 | 0 5 | 236 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | 2 4 | GD | | 7-5 | 7 | 0 | 4 | 10 3 | 2 8 | 381 | రిస్కీలు రిస్కీ చూసుము |
| | 3 4 | GD | | 7-5 | 7 | 0 | 4 | 9 8 | 2 4 | 239 | వరసర్వే గాం టైటిల్ నెట్ల నెంబర్ |
| | | | | | | | | 20 30 | 5 1 | | |
| 6 | 5B | GD | | 7-5 | 7 | 0 | 4 | 11 20 | 2 13 | | |
| 7 | 1 5A | GD | | 7-5 | 7 | 0 | 4 | 15 98 | 3 14 | 51 | రిస్కీలు రిస్కీ చూసుము |
| | 2 2B | GD | | 7-5 | 7 | 0 | 4 | 1 47 | 0 6 | | |
| | | | | | | | | 16 85 | 4 4 | | |
| 8 | 5A, 6A | GD | | 7-5 | 7 | 0 | 4 | 9 14 | 2 5 | 51 | రిస్కీలు రిస్కీ చూసుము |
| 9 | 6B | GD | | 7-5 | 7 | 0 | 4 | 11 25 | 2 13 | | |
| 10 | 6/1 | GD | | 7-5 | 7 | 0 | 4 | 13 90 | 3 8 | | |
| 11 | 6/2 | GD | | 7-5 | 7 | 0 | 4 | 19 59 | 4 14 | | |
| 12 | 1 6/3 | GD | | 7-5 | 7 | 0 | 4 | 4 44 | 1 2 | | |
| | 2 6/2 | GD | | 7-5 | 7 | 0 | 4 | 0 39 | 0 2 | | |

Hindupur-41-1

// Attested //

IAHSILDA
LEPAKSHI
Anantapur Dist (A.P.)

KRI

421-4. ~~...~~ 3-1-14

422-3 ~~...~~ 7 1/2

422-4 ~~...~~ 2-27

423-10 ~~...~~ 3-4-3

424-3 ~~...~~ 4-1-14

424-4 ~~...~~ 1-26

427-1 Transport 7-27 - Car no 963, 23/11/14, 43

427-2 ~~...~~

// Attested //

W3K 23/11/14
IAHSILDAN
LEPAKSHI
Anantapur Dist (A.P)

VILLAGE No, 41

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|-------------------|------|-----|-----|---|---|---|-------|------|-----|-----------------------------------|
| 427 | 7 601D | G D | ... | 7-3 | 5 | 0 | 8 | 2 95 | 1 8 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | | | | | | | | 13 68 | 6 5 | | |
| 428 | 73,79B | G P. | | | | | | 1 6 | | | దం |
| 429 | 79B | G P. | | | | | | 0 86 | | | దం |
| 430 | 79B | G P. | | | | | | 0 68 | | | దం |
| 431 | 79B | G P. | | | | | | 2 76 | | | దం |
| 432 | 79B | G P. | | | | | | 2 18 | | | దం |
| | 2 76-1, 79A, 601D | G D | | 7-3 | 5 | 0 | 8 | 11 16 | 5 9 | 406 | అల్లుల సోపాలుగారి యాదా యసోపాలు |
| | | | | | | | | 13 34 | 5 9 | | |
| 433 | 1 81C | G D | .. | 7-3 | 5 | 0 | 8 | 0 23 | 0 2 | | |
| | 2 601D | G D | | | | | | 0 9 | 0 1 | 286 | శివ్వల రెడ్డి చూడుము |
| | 3 601D | G D | | 7-3 | 5 | 0 | 8 | 1 74 | 0 14 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | 4 601D | G D | | 7-3 | 5 | 0 | 8 | 2 1 | 1 0 | 286 | శివ్వల రెడ్డి చూడుము |
| | 5 601D | G D | | 7-3 | 5 | 0 | 8 | 1 94 | 1 0 | 286 | శివ్వల రెడ్డి చూడుము |
| | | | | | | | | 6 8 | 3 1 | | |
| 434 | 1 601D | G D | | 7-3 | 5 | 0 | 8 | 1 58 | 0 13 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | 2 601D | G D | | 7-3 | 5 | 0 | 8 | 1 5* | 0 12 | 286 | శివ్వల రెడ్డి చూడుము |
| | 3 601D | G D | | 7-3 | 5 | 0 | 8 | 1 47 | 0 12 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | 4 601D | G D | | 7-3 | 5 | 0 | 8 | 1 61 | 0 13 | 286 | శివ్వల రెడ్డి చూడుము |
| | 5 601D | G D | | 7-3 | 5 | 0 | 8 | 1 82 | 0 15 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | | | | | | | | 8 2 | 4 1 | | |
| 435 | 1 601D | G D | | 7-3 | 5 | 0 | 8 | 1 25 | 0 10 | 286 | శివ్వల రెడ్డి చూడుము |
| | 2 81C, 601 C | G D | | 7-3 | 5 | 0 | 8 | 0 29 | 0 2 | | |
| | 3 81C, 601 C | G P | | | | | | 0 92 | | | చివ్వల రెడ్డి |
| | 4 81C, 601 C | G D | | 7-3 | 5 | 0 | 8 | 1 6 | 0 9 | | |
| | 5 81C, 601 C | G D | | 7-3 | 5 | 0 | 8 | 1 27 | 0 10 | | |
| | 6 81C, 601 C | G D | | 7-3 | 5 | 0 | 8 | 2 71 | 1 6 | | |
| | | | | | | | | 7 44 | 3 5 | | |
| 436 | 1 601D | G D | .. | 7-3 | 5 | 0 | 8 | 2 59 | 1 5 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | 2 601C | G D | | 7-3 | 5 | 0 | 8 | 2 57 | 1 5 | | |
| | 3 601C | G P. | | | | | | 0 14 | | | చివ్వల రెడ్డి |
| | 4 601E | G D | | 7-3 | 5 | 0 | 8 | 2 52 | 1 4 | 5 | ముద్దారెడ్డి గారి చిన్న చాడవ |
| | 5 601F | G D | .. | 7-3 | 5 | 0 | 8 | 1 19 | 0 19 | | |
| | 6 601E | G D | ... | 7-3 | 5 | 0 | 8 | 1 96 | 1 0 | 286 | శివ్వల రెడ్డి చూడుము |
| | 7 601C | G D | | 7-3 | 5 | 0 | 8 | 2 43 | 1 4 | | |
| | 8 601C | G D | | 7-3 | 5 | 0 | 8 | 2 77 | 1 0 | ... | ... |
| | | | | | | | | 16 19 | 8 2 | | |
| 437 | 1 601D | G D | | 7-3 | 5 | 0 | 8 | 0 50 | 0 4 | 52 | శివ్వల రెడ్డి చూడుము |
| | 2 601F | G D | | 7-3 | 5 | 0 | 8 | 6 98 | 3 8 | | |
| | 3 601E | G D | | 7-3 | 5 | 0 | 8 | 0 9 | 0 1 | 52 | శివ్వల రెడ్డి చూడుము |
| | | | | | | | | 7 57 | 3 13 | | |
| 438 | 1 74, 601G | G D | .. | 7-3 | 5 | 0 | 8 | 2 2 | 1 0 | 52 | దం |
| | 2 601F | G D | ... | 7-3 | 5 | 0 | 8 | 7 19 | 3 10 | | |
| | | | | | | | | 9 21 | 4 10 | | |
| 439 | 1 601G | G D | | 7-3 | 5 | 0 | 8 | 0 36 | 0 3 | 104 | సింగన్న గారి ఆక్క-లవ్వు |
| | 2 601G | G D | | 7-3 | 5 | 0 | 8 | 4 46 | 1 12 | 52 | శివ్వల రెడ్డి చూడుము |
| | 3 601F | G D | | 7-3 | 5 | 0 | 8 | 4 55 | 2 1 | | |
| | | | | | | | | 8 07 | 4 4 | | |

Hindupur-41-15

23/11/2011

TAHSILDAR
LEPAKSHI
Anantapur District

S No 432-1 transfer to gram Dy Agr 1-1-0 CWS Das 963
7324

7324 34
1343

Sh
S. Jey
10 534

|| Attested ||

WMM 23/11/20
TAHSILDAR
LEPAKSHI
Anantapur Dist (A.P.)

[Handwritten signature]

36-5 assigned subject to the reservation of cart track SA No 32/41
37-2A 4-54 2-4-0 Animal waste 7 8A 13/41
2B 2-44 1-4-0 Shank Abala

[Handwritten signature]
11/11/20
For Tah

14-
20/10.

38-2 = 7-19 = 3-10-0 conditionally assigned SA No 576/38 dt 10 11 28

39-3 = 4-55 = 2-4-0 conditionally assigned SA No 577/38 dt 14 11 28

**Government of Andhra Pradesh
Forest Department**

From,
Sri Sandeep Krupakar Gundala, I.F.S.,
District Forest Officer,
Ananthapuramu.

To,
The Collector & District Magistrate,
Ananthapuramu.

Rc. No.1505/2021/G8, Dt.11.12.2021.

Madam,

Sub:- FD – NGT (SZ), Chennai – O.A. No. 226 of 2021 filed by Sri. Gollapalli Bhaskar Reddy R/o Hindupur – Facts of the Case – Submission off – Reg.

Ref:- Instructions from the Dist. Collector, Ananthapuramu Dt. 10.12.2021.

With reference to the instructions of the District Collector, Ananthapuramu I am herewith submitting the facts of the case in respect of O.A. No. 226 of 2021 filed by Sri. Gollapalli Bhaskar Reddy R/o Hindupur before Hon'ble National Green Tribunal (NGT) Southern zone, Chennai for favour of perusal in further action.

FACTS OF THE CASE:-

One Sri Ayan Nagpal, M/s Agro Corporation Land base Pvt. Ltd., Lepakshi (V) & (M) has submitted an application for trimming, pruning and removal of some trees in Sy.Nos. 432-2, 427-3 of Lepakshi (V&M), Ananthapuram district and in Sy.Nos. 432-1, 427-1 belonging to Sri L. S. Nowshad for development of vegetable garden and for agriculture.

The respondent 4 i.e., Dist. Forest Officer, Ananthapur has issued tree cutting permission with a valid period upto 24.10.2021 in Rc. No. 1505/2021/G8 dated 08.10.2021 duly following the procedure given by the Prl. Chief Conservator of Forests, A.P. and there is no violation as alleged by the applicant.

Meanwhile, One Sri Gollapalli Bhaskar Reddy, S/o Late G. Narayana Reddy, R/o Hindupur has approached the Hon'ble NGT, (S.Z), Chennai challenging the legality and validity of orders issued by the 4th respondent vide Rc. No. 1505/2021/G8, dated 08.10.2021 and seeking appropriate direction to stop these orders.

As per the oral instructions given by the Hon'ble Tribunal to the Forest Department no further extension of felling permission has been given to Sri Ayan Nagpal, M/s Agrocorp Lands base Pvt. Ltd. The owner of the land cut only 22 tamarind trees and filed Counter Affidavit before the Hon'ble NGT, (S.Z), Chennai on 23.11.2021 by the 4th Respondent in the case i.e., District Forest Officer, Ananthapuramu.

Subsequently the owner of the land had made an application dated 24.10.2021 to the District Forest Officer that he could not cut the trees within the stipulated time of 15 days due to heavy rains. But no such extension was given. In the light of the orders issued by the Hon'ble NGT on 24.11.2021 the "Status Quo" to the present tree cover in the property is being maintained. The matter has also been informed to the

land owner that considering the urgency of the matter the Hon'ble Court felt that it is appropriate to grant an Interim Orders directing "Status quo" as on today regarding cutting of trees has to be maintained by the parties at least next hearing date.

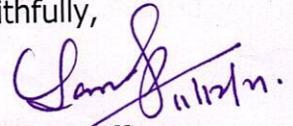
Further the Hon'ble Court while allowing the IA No. 178/2021 (SZ), it was ordered that 4th Respondent is directed to file further statement and the 6th Respondent is directed to file their independent statement, apart from other official respondents filing their independent response. Accordingly the 4th Respondent i.e., Dist. Forest Officer is being prepared further statement to file before the Hon'ble NGT (S.Z) Chennai.

In view of the above I am herewith enclosing the following the documents.

1. O.A. No. 226 of 2021.
2. Counter affidavit filed by the DFO, Ananthapuramu (4th respondent) dt. 23.11.2021.
3. Orders of the Hon'ble NGT, SZ, Chennai Dt. 24.11.2021.
4. Further statement of the DFO, Ananthapuramu dt. 10.12.2021 filed before the Hon'ble NGT, SZ, Chennai.

This is submitted for favour of necessary action.

Yours faithfully,


District Forest Officer,
Ananthapuramu.

Copy to the District Revenue Officer, Ananthapuramu for necessary action.